

SUPR EME COUR T OF I ND I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).1502/2009

(From the judgement and order dated 30/06/2008 in CRA No.343/1987  
of The HIGH COURT OF CALCUTTA)

PRABIR MONDAL & ANR.

Petitioner(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

(With appln(s) for c/delay in filing SLP and bail and office report)

Date: 13/07/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Pijush Kanti Roy, Adv.  
Mr. Mithilesh Kumar Singh,Adv.

For Respondent(s)  
Mr. Satish Vig,Adv.

UPON hearing counsel the Court made the following  
ORDER

Having regard to the letter circulated, four  
weeks' time is granted for filing counter affidavit;  
rejoinder, if any, be filed within two weeks thereafter.

(Sheetal Dhingra)  
Court Master

(Juginder Kaur)  
Court Master